

ctorate of Customs and Excise, who have passed the departmental examination for U.D.Cs;

(b) how many of them have actually been appointed as UDC; and

(c) whether Government propose to create sufficient number of UDCs posts in order to appoint the qualified candidates as UDCs?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):**

(a) At present there are 85 Key Punching Operators in the Directorate of Statistics & Intelligence of Customs and Central Excise Department, who have passed the departmental examination for promotion as U.D.C.

(b) While none of these 85 persons has yet been promoted as they have not completed the minimum qualifying service prescribed for promotion as UDC, the Key Punch Operators appointed prior to 1974, and 17 Key Punch Operators appointed subsequently, have been promoted as U.D.Cs. Presently, there are no more vacancies in the grade of U.D.C. in this Directorate.

(c) The posts of U.D.Cs are created with reference to the work-load and relevant norms and not merely for making promotions from lower grades. The cases of existing Key Punch Operators eligible for promotion to the grade of U.D.C. will be considered for such promotion in due course as and when the vacancies in the grade of U.D.C. are available.

**Amount advanced to Ex-servicemen for self-Employment**

710. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) what is the total amount advanced to the Ex-servicemen for self-employment in each of the districts

of Bihar and each of the blocks in Darbhanga and Madhubani and on what terms; and

(b) what steps are being proposed to ensure self-employment to all ex-servicemen?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) and (b). The present data reporting system does not envisage collection of separate information in respect of advances granted to Ex-servicemen for self-employment. Total advances of all public sector banks to professionals and self-employed in the State of Bihar as at the end of December, 1979 amounted to Rs. 5.37 crores covering 39161 borrowal accounts. District-wise figures are however, not available. Advances to such borrowers form part of Priority Sector advances qualifying for preferential treatment and liberal terms. Banks have also introduced innovative schemes for rehabilitation of Ex-servicemen and war widows who have been given agencies for distribution of petroleum products by Indian Oil Corporation.

**E.E.C. Aid for Soyamilk Plants in Madhya Pradesh**

711. SHRI SHIV KUMAR SINGH THAKUR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a team of the European Economic Community recently visited India and held discussion with Madhya Pradesh Government to establish four soyamilk plants in the State, as reported in the 'Indian Express' of 16th October, 1980;

(b) if so, the location thereof together with the details of annual production capacity of each plant, when the plants are expected to be erected and start functioning and expected expenditure to be incurred thereon; what ratio will be given by European Economic Community; and

(c) the extent to which these plants will be in a position to meet milk requirements of the State?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) A team of the European Economic Community had preliminary discussions to appraise a soyabean development project for establishment of four solvent extraction plants for oil in Madhya Pradesh.

(b) The Project Report prepared by the National Cooperative Development Corporation (NCDC) has suggested locations for the plants in the soyabean growing areas of Madhya Pradesh namely, Dewas, Shahjehanpur, Itarsi and Sehore. Further studies are being carried out to determine the optimal location of these facilities. The report envisages four plants, each with a 200 tonnes per day capacity. The project is expected to be completed within five years from the date of approval. The Project cost has been indicated as Rs. 2700 lakhs. No aid commitments have yet been made by the E.E.C.

(c) Does not arise, as the Project pertains to oil extraction and not milk.

#### Loss of Revenue due to Piracy in Cassettes

712. SHRI R. V. GHORPADE: Will the Minister of FINANCE be pleased to state:

(a) whether Government are incurring heavy losses in excise and sales-tax because of piracy of cassettes and record and if so, the annual amount;

(b) is it due to any lacuane in law or indifferent enforcement;

(c) has any collusion with Government officials been detected; and

(d) what steps have been taken to prevent this loss to the Exchequer?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). Information relating to Central Excise duty is being collected and will be laid on the Table of the House.

Levy of tax on sales of goods taking place inside a State is a State subject under the Constitution. The administration of Central Sales tax levied on inter-State sales of goods under the provisions of Central Sales Tax Act, 1956 has also been entrusted by law to the State Governments who collect and retain the proceeds thereof. The Central Government, therefore, does not have information relating to sales-tax, asked for in the Question.

#### राष्ट्रीयकृत बैंकों द्वारा राजस्थान में किसानों को दिये गये ऋण

713. आचार्य भगवान देव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीयकृत बैंकों द्वारा राजस्थान में किसानों को दिए गए ऋण वहां की जनसंख्या के अनुपात में और अन्य राज्यों की तुलना में बहुत कम हैं ;

(ख) यदि हां, तो राष्ट्रीयकृत बैंकों द्वारा वर्ष 1979-80 के दौरान राजस्थान के किसानों को और अन्य राज्यों के किसानों को दिए गए ऋण की अलग-अलग धनराशि क्या है ; और

(ग) चालू वर्ष के दौरान उन्हें कितनी राशि का ऋण दिए जाने का प्रस्ताव है ?

वित्त मंत्रालय में उप वित्त मंत्री श्री मगन भाई बारोट) : (क) से (ग). किसी राज्य में किसानों की दिए जाने वाले ऋणों की